

**HIGH COURT OF JAMMU AND KASHMIR
AT JAMMU**

CJ Court

Case: PIL 34 of 2018

Court on its own Motion

...Petitioner(s)/Appellant(s)

Through: Sh. Pranav Kohli, Sr. Advocate
with Sh. Arun Dev Singh,
Advocate.

v/s

State of J&K and others

.... Respondent(s)

Through: Sh. KDS Kotwal, Dy. AG.

CORAM:

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE JAVED IQBAL WANI, JUDGE

ORDER

1. On the basis of some news item published on 29.11.2018 in context to village Paralkot in District Poonch that most of the population therein is deaf and dumb, a suo motu action was taken by this court. The study shows that the village consists of about 140 persons having 23 families out of which 16 persons are deaf and dumb.

2. The status report on record indicates that the government has sanctioned a pension of ₹1,000/- per month to each of them. Apart from this there is a proposal to set up Vocational Skill Development Courses as rehabilitation measures and for which a sum of ₹3,25,000/- has been sanctioned. However, we do not know if the said sanctioned amount has actually been released and Vocational Skill Development Courses have been started.

3. Sh. Kotwal, learned Dy. AG appearing for the State may obtain instructions in this regard and file a fresh affidavit.

4. None of the report on record however indicates as to what measures the government proposes to take to cure the occurrence of this impairment in the village which is said to be of hereditary genetic nature.

5. Sh. Kotwal submits that Institute of Human Genomics, University of Jammu is studying the matter but on account of COVID-19 pandemic the report could not be submitted.

6. In view of the above, we direct Sh. Kotwal to file fresh action taken report along with report of the University of Jammu bringing on record the suggestions or the proposals of the government which are intended to taken so as to get rid of the above impairment from the village.

7. The office is directed to provide paper books to Sh. Pranav Kohli, learned Senior Counsel who was Amicus Curiae in the matter.

8. List on 10th May 2021.

(JAVED IQBAL WANI)
JUDGE

(PANKAJ MITHAL)
CHIEF JUSTICE

Jammu
15.02.2021
Raj Kumar